EM).	040	TDS ANI			STATEMENT	•		Fin	ancial	Year
FORM NO.	24C		[See r	ule 31a(1)(a)						-
_	W					m a N				
PERSONAL INFORMATION	Name					TAN				
IAT	Flat/Doo	r/Block No.	Name Of	Premises/Bui	lding Village	TAN of	Head offic	e or taxa	able ent	it y
ORIV	-									
NFC	Road/Str	eet/Post Office	Area/Loc	ality		Quarte	er			
1						-	Second/T	hird/		
NA	Tamm /0:4	/District	State			Fourth	•			
RSC	Town/Cit	y/District	State			Pin co	ae			
PE	Email Ad	dress			(S'	TD code)-Pi	one Num	ber ()
70		on of TDS Assessing Officer (W	/ard/Circle)			,				•
FILING STATUS	Whether	Original or Revised return? (7	ick) J	Origi	nal [Revised				
TA'		, enter Ack No and Date of fili								
2 5		DD/MM/YYYY)	ing or origin							
LIN	Resident	al Status ($Tick$) $\sqrt{}$	Reside	ent	[Non-Re	sident			
됴	Is there an	y transaction of the nature specifie	d in SCH COI	M-1 below	Yes (Enter detail:	s in Schedule	е СОМ)	No (Nil Re	eturn)	
SCH COM-1		s of TDS compliance in the mo		_/	1	I	I			1
	Section	Nature of payment	Total Expense	Total Amount on	Total Amount on which tax	Amount of tax	Total Amount		mount of tax	Total Amount
			or Capital	which	was deducted	deducted	which ta		ducted	=(6)+(8)
			outgo	TDS/TCS	or collected at	or	was deduc		or	
			under the section	was liable or eligible to be	prescribed	collected	or collect		ollected	
			section	deducted or	rate out of (4)	on (5)	at less th prescribe		on (7)	
				collected out			rate out of	f (6)		
	(1)	(2)	(3)	of (3) (4)	(5)	(6)	(7)		(8)	(9)
	192	Salaries to Govt.	(3)	(4)	(5)	(0)	(7)		(0)	(9)
		employees								
	192	Salaries to non-Govt.								
	193	employees Interest on securities								
	194	Dividend								
	194A									
8	194B	interest on securities Winnings from lotteries								
l mc	1542	and crossword puzzles								
at source	194B	•								
ed a	1940									
	194D	and sub-contractors Insurance Commission								
l jio	194E									
9 6		resident sportsmen/								
pe	194E	Sport Associations E Payments in respect of								
Incl		deposits under National								
dec	1045	Savings Schemes								
Tax deducted or collect	194F	Payments on account of re-purchase of units by								
		Mutual Funds or UTI								
	194G									
	194H	on sale of lottery tickets Commission or								
		brokerage								
	1941									
	194J	Fees for professional or technical services								
	194K									
		resident assessee in								
		respect of units of a specified Mutual Fund								
		or of the units of the								
		UTI								
	194L	1 -								
		compensation on acquisition of certain								
		immovable property								

	(1)		(2)	(3	3) (4)	(5)	(6)	(7)	(8)	(9)
	195	Other	sums payable to a non-reside	ent						
	196A	Incom reside:	e in respect of units of non-							
	196B	Payme	ents in respect of units to an re fund							
	196C	or sha	e from foreign currency bond res of Indian company payab a-resident							
	196D	Incom	e of foreign institutional							
e	206C	Collec	tion at source from alcoholic for human consumption	:						
sour	206C	Collec	tion at source from timber							
collected at source	206C	Collec obtain	tion at source from timber led by any mode other than a	,						
or colle	206C	forest	tion at source from any other produce (not being Tendu	r						
edc	206C	leaves Collec) tion at source for scrap							
luct	206C	Collec	tion at source from contracto	ors						
Tax deducted		or lice parkin	nsee or lease relating to ng lots							
Ta	206C		tion at source from contractorsee or lease relating to min							
	206C	or qua	rry tion at source from Tendu							
		leaves								
						Total t	ax deducte	d or collected		
									Interest	
									Penalty	
									Others rand Total	
		E 4	45 - 4-4-116		d		di TD			
	NOTE		ter the details of receipts, ex					and TCS am	ounts, sect	
	NOTE	The	e total of TDS and TCS in C					and TCS am	ounts, sect	
	NOTE	The						and TCS am	ounts, sect	
		The Gov	e total of TDS and TCS in Coernment.	Col.9 shou				and TCS am	ounts, sect	
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	col.9 shou	ld match tota	al of TDS and	TCS depos	S and TCS am iited into the	ounts, sect account o	f Central
SCH C		The Gov	e total of TDS and TCS in Coernment.	Col.9 shou				and TCS am	ounts, sect	
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	nth of Total Expense or Capital	/Total Amount on which	Total Amount on which tax was deducted	Amount of tax deducted	S and TCS am sited into the Total Amount on which tax	Amount of tax deducted	f Central
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	nth of Total Expense or Capital outgo	Total Amount on which TDS/TCS	Total Amount on which tax was deducted or collected at	Amount of tax deducted or	S and TCS am sited into the Total Amount on which tax was deducted	Amount of tax deducted or	Total Amount
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	nth of Total Expense or Capital	/Total Amount on which	Total Amount on which tax was deducted	Amount of tax deducted	S and TCS am sited into the Total Amount on which tax	Amount of tax deducted	Total Amount
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	nth of Total Expense or Capital outgo under the	Total Amount on which TDS/TCS was liable or eligible to be deducted or	Total Amount on which tax was deducted or collected at prescribed	Amount of tax deducted or collected	Total Amount on which tax was deducted or collected at less than prescribed	Amount of tax deducted or collected	Total Amount
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	nth of Total Expense or Capital outgo under the	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out	Total Amount on which tax was deducted or collected at prescribed	Amount of tax deducted or collected	Total Amount on which tax was deducted or collected at less than prescribed rate out of	Amount of tax deducted or collected	Total Amount
SCH C		Details of Section	e total of TDS and TCS in Cornment. of TDS compliance in the mon Nature of payment	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
SCH C		The Gov	e total of TDS and TCS in Coernment. of TDS compliance in the mon	nth of Total Expense or Capital outgo under the	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out	Total Amount on which tax was deducted or collected at prescribed	Amount of tax deducted or collected	Total Amount on which tax was deducted or collected at less than prescribed rate out of	Amount of tax deducted or collected	Total Amount
SCH C		Details of Section (1) 192	of TDS compliance in the mon Nature of payment (2) Salaries to Govt. employees	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section	f TDS compliance in the mon Nature of payment (2) Salaries to Govt. employees Salaries to non-Govt.	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192	of TDS compliance in the mon Nature of payment (2) Salaries to Govt. employees	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192	total of TDS and TCS in Cornment. of TDS compliance in the mon Nature of payment (2) Salaries to Govt. employees Salaries to non-Govt. employees	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194 194A	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest on securities	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194 194A	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194 194 194 194 194 194 194 194 194 194	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non-	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
Taw deducted or collected at source	OM-2	The Gov	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194 194B 194B 194B 194C	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of deposits under National	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov Details of Section (1) 192 192 193 194 194B 194B 194B 194C 194B 194E	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of deposits under National Savings Schemes	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194 194B 194B 194B 194C	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of deposits under National Savings Schemes Payments on account of re-purchase of units by	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov Details of Section (1) 192 192 193 194 194B 194B 194B 194C 194B 194E	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of deposits under National Savings Schemes Payments on account of re-purchase of units by Mutual Funds or UTI Commission, prize, etc.,	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	Details of Section (1) 192 192 193 194 194A 194B 194B 194C 194C 194F	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest other than interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of deposits under National Savings Schemes Payments on account of re-purchase of units by Mutual Funds or UTI Commission, prize, etc., on sale of lottery tickets Commission or	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
	OM-2	The Gov Details of Section (1) 192 192 193 194 194B 194B 194B 194C 194B 194F 194G	(2) Salaries to Govt. employees Salaries to non-Govt. employees Interest on securities Dividend Interest on securities Winnings from lotteries and crossword puzzles Winnings from horse race Payment of contractors and sub-contractors Insurance Commission Payments to non- resident sportsmen/ Sport Associations Payments in respect of deposits under National Savings Schemes Payments on account of re-purchase of units by Mutual Funds or UTI Commission, prize, etc., on sale of lottery tickets	nth of Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)

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	(1) 194J	(2) Fees for professional or	(3)	(4)	(5)	(6)	(7)	(8)	(9)
		technical services						<u></u>	
	194K	Income payable to a							
		resident assessee in respect of units of a							
		specified Mutual Fund							
		or of the units of the UTI							
	194LA	Payment of							
	17 1411	compensation on							
		acquisition of certain							
	195	immovable property Other sums payable to a							
		non-resident							
	196A	Income in respect of							
	196B	units of non-residents Payments in respect of							
		units to an offshore fund							
	196C	Income from foreign currency bonds or							
		shares of Indian							
9		company payable to							
l ja	196D	non-resident Income of foreign							
Tax deducted or collected at source	1900	institutional investors							
l at	2055	from securities							
tec	206C	Collection at source from alcoholic liquor for							
llec		human consumption							
co	206C	Collection at source							
ğ		from timber obtained under forest lease							
ed	206C	Collection at source							
nct		from timber obtained by any mode other than a							
led		forest lease							
×	206C	Collection at source							
Ta		from any other forest produce (not being							
		Tendu leaves)							
	206C	Collection at source for							
	206C	scrap Collection at source							
		from contractors or							
		licensee or lease relating to parking lots							
	206C	Collection at source							
		from contractors or							
		licensee or lease relating to mine or quarry							
	206C	Collection at source							
		from Tendu leaves					<u> </u>	<u> </u>	
					Total t	ax deducte	d or collected	at source Interest	
								Penalty	
					<u> </u>			Others	
		Enter the details of ro	ceints ern	enses and or	inital outae a	nd correct	11	and Total	imounte
	NOTE ▶	enter the details of resection wise. The total	of TDS and	l TCS in Col.	9 should mate	total of	TDS and TCS	deposited	into the
		account of Central Gover	rnment.						
SCH COM-3		f TDS compliance in the mo					ı		
	Section	Nature of payment	Total	Total	Total Amount	Amount	Total	Amount	Total
			Expense	Amount on	on which tax	of tax	Amount on	of tax	Amount
			or Capital	which	was deducted	deducted	which tax	deducted	=(6)+(8)
			outgo	TDS/TCS	or collected at	or	was deducted	or	
၌			under the	was liable or	prescribed	collected	or collected	collected	
mo			section	eligible to be	rate out of (4)	on (5)	at less than	on (7)	
it s				deducted or			prescribed		
rg G				collected out			rate out of		
cte				of (3)			(6)		
Tax deducted or collected at source	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
2	192	Salaries to Govt.							
Ö		employees							
i i i	192	Salaries to non-Govt.							
duc		employees							
để	102	Interest on securities							
ax	193								
ı	194	Dividend							
	194A	Interest other than							
	4	interest on securities							<u> </u>
1	194B	Winnings from lotteries							

and crossword puzzles

1	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
 	194BB	Winnings from horse race	(5)	(-)	(0)	(0)	 '''	(0)	(~)
¶ '	194BB 194C	Payment of contractors	Ь———	 	+	 	 	+	
1 '	1940	and sub-contractors	1 1	1		ļ	1		ļ l
1	194D	Insurance Commission	 1	+	†		†	+	
¶ '	194D 194E	Payments to non-resident	Ь———	 	+	 	 	+	
¶ '	197E	sportsmen/Sport	¹ 1	I					ļ l
11		sportsmen/Sport Associations	l i	[Į Į
۱ ۱	194EE	Payments in respect of		 	†		†	+	
1 '	- J-455	deposits under National	1 1	1		ļ	1		ļ ļ
1		Savings Schemes	1 1	I					
1	194F	Payments on account of re-		+	†	 	†	_	
1	1775	purchase of units by	¹ 1	I					ļ ļ
1	1	Mutual Funds or UTI	1 1	1		ļ	1		ļ ļ
1	194G	Commission, prize, etc., on		 	 	 	1	_	
۱ ۱		sale of lottery tickets	! j	I					ļ ļ
۱ ۱	194H	Commission or brokerage	·	Ţ					
1	194I	Rent	·	 					
۱ ۱	194J	Fees for professional or	· · · · · · · · · · · · · · · · · · ·	Ţ					
۱ ۱	L	technical services	' <u> </u>	<u></u>	<u></u>	<u></u>	<u></u>		<u> </u>
1	194K	Income payable to a	·	I		_ 	1		
۱ ۱		resident assessee in	1 1	I					
1		respect of units of a	1 1	I					
۱ ۱		specified Mutual Fund or of	¹ 1	1					ļ ļ
11 1		the units of the UTI	! I	<u> </u>	<u></u>	<u> </u>	<u> </u>		l
1 '	194LA	Payment of compensation	·						
11 1	1	on acquisition of certain	!	[1	ļ	Ĭ	1	Į Į
۱ ۱		immovable property	<u> </u>		<u> </u>	ļ			
11 1	195	Other sums payable to a	' -		1		<u> </u>	1	ı 7
8	40-	non-resident	<u> </u>		-	ļ	1		
Tax deducted or collected at source	196A	Income in respect of units	·	[1	_ 	_	_]	Į l
စ္တ	10	of non-residents		+	+	 	1		<u> </u>
at	196B	Payments in respect of	!	[1	ļ	Ĭ	1	Į l
D.	1000	units to an offshore fund		+	+	 	1		ļ
ಕ ್ ರ	196C	Income from foreign	! !	[1	l	Ì		Į l
ll 🖺		currency bonds or shares of	! !	[1	l	Ì		Į l
8	1	Indian company payable to	!	[1	ļ	Ĭ	1	Į Į
8	1000	non-resident Income of foreign		 	+	 	+		
g	196D	Income of foreign	!	[1	ļ	Ĭ	1	Į Į
i ş	1	institutional investors from securities	!	[1	ļ	Ĭ	1	Į Į
1 <u>ă</u> '	206C			 	+	 	1		
š	∠∪oC	Collection at source from alcoholic liquor for human	! !	[1	l	Ì		Į J
N N		consumption	¹ 1	1					
, g	206C	Collection at source from		+	†	1	1	+	\vdash
1	2000	timber obtained under	1 1	1		ļ	1		ļ l
1	1	forest lease	' j	1			1		ļ l
1	206C	Collection at source from		 	1	İ			
1		timber obtained by any	¹ 1	1					
1	1	mode other than a forest	1 1	1		ļ	1		ļ l
1		lease	'			<u></u>	<u></u>		<u> </u>
1	206C	Collection at source from	' -	I		l			
1 '	1	any other forest produce	!	[1	ļ	Ĭ	1	Į Į
11		(not being Tendu leaves)	<u>'</u>	<u></u>	<u> </u>	<u> </u>	<u> </u>		<u> </u>
1 '	206C	Collection at source for	·					-	, 7
1 '		scrap	<u> </u>		 	<u></u>	 		
11	206C	Collection at source from	<u> </u>			<u> </u>			, 7
11		contractors or licensee or	! !	[1	l	Ì		Į J
1 '		lease relating to parking	!	[l	Ì		Į Į
1 '		lots	<u> </u>		+	 	1		<u> </u>
11	206C	Collection at source from	l i	[Į Į
1 '		contractors or licensee or	!	[l	Ì		Į Į
1 '	1	lease relating to mine or	!	[1	ļ	Ĭ	1	Į Į
1 '	2050	quarry Collection at source from		 	+	 	1		
1	206C	Collection at source from Tendu leaves	l j	[Į Į
۱ ۱	 	- OHMU ICAYCS	<u> </u>	<u>i </u>	7 0	ax ded	d or collect	ted at source	
11					total t	uvuucte	_ or correct	Interest	
11								Interest Penalty	
11								Penalty Others	
11	 							Grand Total	\vdash
		Enter the details of receip	ts. evner-	es and canite	1 outgo and an	rreenon di-	a TDS and		section
	NOTE ▶	Enter the details of receip wise. The total of TDS and	d TCS in C	ol.9 should -	ratch total of	TDS and T	and פעג פ. CS denosit	ed into the ~~	COUNT OF
11		Central Government.	UU UI U	Should h	wai of	_~ unu 1	_ ucposite	ine ac	UJ
SCH PAY	Detaile	s of payment of tax deducted o	r collected	at source					1
	S1.No			ntification Nu	mber (CIN)			Amour	nt

Annexure I Deductee-wise break-up of TDS

(Please use separate Annexure for each line - item in the table at S. No. 04 of main Form 24Q)

Details of salary paid and tax deducted thereon from the e	mpi	oyees
BSR code of branch where tax is		Name of Employer
deposited_		
Date on which tax deposited		
(dd-mm-yyyy)		
Challan Serial No.		
Section under which payment made		TAN
Total TDS to be allocated among deductees as in the		
vertical total of col.323		
Interest		

Sr. No.	Employee Reference no. provided by employer	Unique Tran- saction Number (UTN)	PAN of the employee	Name of employee	Date of payment credit	Taxable amount on which tax deducted Rs.	TDS	Sur- charge	Edn. Cess	Total Tax deducted (319+ 320+ 321) Rs.	Total Tax deposi- ted Rs.	Date of deduc- tion	Date of Deposit	Reason for non- deduction/ lowest deduction*
(313)	(314)	(348)	(315)	(316)	(317)	(318)	(319)	(320)	(321)	(322)	(323)	(324)	(325)	(326)
1														
2														
3														
4														
5														
														•
														•
Total														

Verification

I,, hereby certify that all the particulars i	furnished above are correct and complete.
Place:	Signature of person responsible for deducting tax at source
Date:	Name and designation of person responsible for deducting tax at source

Note.-

Others

Total of the above

^{*} Write "A" if "lower deduction" or Write "B" if "no deduction" is on account of a certificate under section 197.

- (i) for the words, figures and letters "see sections 193, 194A, 194BB, 194C, 194D, 194EE, 194F, 194G, 194H, 194-I, 194J, 194LA and rule 31A", the words, figures, letters and brackets "see rule 31A(1)(c)(ii)", shall be substituted;
- (ii) for the Annexure, the following Annexure shall be substituted, namely:-

Annexure Deductee-wise break-up of TDS

(Please use separate Annexure for each line – item in the table at S. No. 04 of main Form 260)

Details of amount paid/credited during the quarter ended	(DD-MM-YYYY) and of tax deducted at source
BSR code of branch where tax is	Name of Deductor
deposited_	
Date on which tax deposited	
(dd-mm-yyyy)	
Challan Serial No.	
Section under which payment made	TAN
Total TDS to be allocated among deductees as in the	
vertical total of col.425	

Interest Others

Total of the above

Sr. No.	Deductee code (01- Company 02-Other than	Unique Tran- saction Number (UTN)	PAN of the deductee	Name of the deductee	Date of payment/ credit	Amount paid/ credi- ted Rs.	Paid by book entry or	TDS	Sur- charge	Educa -tion Cess	Total Tax deducted (421+ 422+ 423) Rs.	Total Tax deposi- ted Rs.	Date of deduc- tion	Rate at which deduc- ted	Reason for non- deduction/ lower deduction*
	Company)						other- wise								
414	415	429	416	417	418	419	420	421	422	423	424	425	426	427	428
1															
2															
3															
4															
5															
Total															

Verification

I, hereby certify that all the particulars furnished above are correct and complete.

Place: Signature of person responsible for deducting tax at

Name and designation of person responsible for deducting tax at Date: source

Note.- * Write "A" if "lower deduction" or "no deduction" is on account of a certificate under section 197. Write "B" if no deduction is on account of declaration under section 197A.

- (i) for the words, figures and letters "see sections 194E, 195, 196A, 196B, 196C, 196D and rules 31A and 37A", the words, figures, letters and brackets "see rule 31A(1)(c)(i)", shall be substituted;
- (ii) for the Annexure, the following Annexure shall be substituted, namely:-

Annexure Deductee-wise break-up of TDS

Age code of the branch where tax is deposited	
Date on which tax deposited (dd-mm-yyyy)	ı
Challan Serial No.	
Heading under which payment made	
Total TDS to be allocated among deductees as in the vertical total of col.725	
Interest	
Others	
Total of the above	

Name of Deductor	
TAN	

Sr. No.	Deductee code (01- Company 02-Other than Company)	Unique Tran- saction Number (UTN)	PAN of the deductee	Name of the deductee	Date of payment/ Credit	Amount paid/ credited Rs.	Paid by book entry or other- wise	TDS	Sur- charge	Educa- tion Cess	Total Tax deducted (721+ 722+ 723) Rs.	Total Tax deposi- ted Rs.	Date of deduc- tion	Rate at which deduc- ted	Reason for non- deduction/ lowest deduction*
714	715	729	716	717	718	719	720	721	722	723	724	725	726	727	728
1															
2															
3															
4															
5															
								,							
Total															

Verification

Place: Signature of person responsible for deducting tax at source..... Date: Name and designation of person responsible for deducting tax at source

I, hereby certify that all the particulars furnished above are correct and complete.

Note.-* Write "A" if "lower deduction" or "no deduction" is on account of a certificate under section 197. Write "B" if no deduction is on account of declaration under section 197A.

Write "G" if grossing up has been done.".

- (i) for the figure and letters "31AA", the figure and letter "31A" shall be substituted;
- (ii) for the Annexure, the following Annexure shall be substituted, namely:-

BSR code of the branch where tax is deposited_ Date on which tax deposited (dd-mm-vvvv)

Challan Serial No.

Total

Annexure Party wise break-up of TCS

(Please use separate Annexure for each line - item in the table at S. No. 04 of main Form 27EO)

Details of amounts paid/debited during the quarter ended(DD-MM-YYYY) and of tax colleted at source

Name of Collector

Colle	Collection Code under which payment made ¹													TAN				
Total	Total TCS to be allocated among parties as in the vertical total of col.676																	
Inter	Interest																	
Othe	Others																	
Total	Total of the above																	
Sr.	Party	Unique	PAN	Name	Total	Amount	Date of	Paid by	TDS	Sur-	Educa-	Total Tax	Total	Date of	Rate at	Reason for		
No.	code (01-	Tran-	of the	of the	value of	paid/	which	book		charge	tion	collec-ted	Tax	collec-	which	non-		
	Company	saction	party	party	the	debited	amount	entry			Cess	(672+	deposi-	tion	collec-	deduction/		
	02-Other	Number			purch-	Rs.	paid/	or				673+	ted Rs.		ted	lowest		
	than	(UTN)			ase(s)		debited	other-				674) Rs.				deduction ²		
	Company)							wise										
664	665	680	666	667	668	669	670	671	672	673	674	675	676	677	678	679		
1																		
2																		
3																		
4																		
5																		
															_			

Verification

I,, hereby certify that all the particulars furnished above are correct and complete.

Place: Signature of person responsible for collecting tax at source.....

Name and designation of person responsible for collecting tax at source Date:

Please write collection code A for Alcoholic liquor for human consumption, B for Timber obtained under a Notes.forest lease, C for Timber obtained by any mode other than under a forest lease, D for any other forest

produce not being timber or tendu leaves, E for Scrap, F for Parking lot, G for Toll plaza, H for Mining and Ouarrving. Write "A" if "lower collection" is as per section 206(9). 2.

Write "B" for any other reason, give details in separate sheet.